

**Company:** Sol Infotech Pvt. Ltd.

Website: www.courtkutchehry.com

**Printed For:** 

**Date:** 08/12/2025

## (2024) 12 UK CK 0031

## **Uttarakhand High Court**

Case No: Writ Petition No. 3375 Of 2024 (M/S)

Babu Hasan APPELLANT

۷s

State Of Uttarakhand And Others RESPONDENT

Date of Decision: Dec. 9, 2024

**Acts Referred:** 

• Constitution Of India, 1950 - Article 226

Hon'ble Judges: Alok Kumar Verma, J

Bench: Single Bench

**Advocate:** Sadaf, Suyash Pant **Final Decision:** Disposed Of

## **Judgement**

## Alok Kumar Verma, J

- 1. The present Writ Petition under Article 226 of the Constitution of India has been filed with the following prayers : -
- â€æ(I) To issue a writ, order or direct ion in the nature of mandamus commanding the respondent no. 1, 2 and 3 not to raise the construction over the
- ceiling land in question.
- (I I) To issue a writ, order or direction in the nature of mandamus commanding the respondent no. 2 and 3 to decide the representation dated
- 24.10.2024. (Annexure No. 4 to this writ pet it ion).
- (I I I) To issue a writ, order or direction in the nature of mandamus to the Respondent No. 1, 2 and 3 to maintain a status quo with regard to the
- establishment in question till the final disposal of the present case.
- (IV) To issue any other writ, order or direction which this Hon'ble Court may deem fit and proper in view of the facts and circumstances of the

- 2. Heard Ms. Sadaf, learned counsel for the petitioner and Mr. Suyash Pant, learned Standing Counsel for the respondent nos. 1 to 4.
- 3. Ms. Sadaf, Advocate, submitted that the respondents are going to raise a building of police stat ion over a ceiling land, which was allotted in the
- year 2018. They are adamant to construct the building of the police stat ion without adopting due process of law.
- 4. Ms. Sadaf, Advocate, has prayed to decide the present Writ Petition by directing the respondent no. 2 District Magistrate, Haridwar to decide the
- petitioner's fresh representation, which he will submit before the respondent no. 2 within a week from today.
- 5. Mr. Suyash Pant, Advocate, has sought three weeks' time to decide the representation of the petitioner.
- 6. Ms. Sadaf, Advocate, agrees to the time limit proposed by Mr. Suyash Pant, Advocate.
- 7. With the consent of both the parties, the present Writ Petition (WPMS No. 3375 of 2024) is disposed of with the direct ion to the respondent no. 2 t
- hat if represent at ion is moved by the petitioner with a certified copy of this order within one week from today, the said representation shall be
- decided in accordance with law within three weeks from the date of the representation of the petitioner.
- 8. It is made clear that this Court has not expressed any opinion on the merit of this case.